

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 39 of 2020**

**In the matter of:**

**Akhil R Kothakota & Ors.**

**....Appellants**

**Vs.**

**Tierra Farm Assets Company Pvt. Ltd.**

**....Respondent**

**Present**

**For Appellants: Mr. Aditya Verma & Mr. Priyamvada Mishra,  
Advocates.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**02.11.2020:** Heard the Learned Counsel for the Appellants 'in full'.

**'Judgment is Reserved'.**

The Learned Counsel for the Appellants is permitted to file 'Compilation of Judgments'/ decisions which he relies upon within three days from today and the Office of the Registry is permitted to receive the same.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*Sim/ Kam*